

June 15, 1962

**AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE UNITED STATES  
OF AMERICA RELATING TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE**

**Geneva**

The Government of the United States of America and the Government of India,  
HAVING carried on tariff negotiations pursuant to Article XXVIII bis of the General Agreement on Tariffs  
and Trade at the 1960-61 Tariff Conference of the Contracting Parties to the General Agreement, and  
DESIRING to enter immediately into an agreement without awaiting the preparation of a Protocol  
embodying the results of that Conference,  
AGREE as follows

1. The provisions of the schedule of each party annexed hereto shall be applied by it as if this Agreement were a Protocol of Supplementary Concessions to the General Agreement.
2. The Contracting Parties to the General Agreement are requested to exercise the same functions with respect to the schedules annexed to this Agreement as they would exercise if these schedules were schedules to the General Agreement.
3. The provisions of this Agreement relative to the schedule of a party to this Agreement shall enter into force, except as otherwise provided in such schedule, on the thirtieth day following the day on 1 specified in such schedule of have entered into for par ce that party shall have the right to suspend or withdraw them in whole or in part until the thirtieth day following the day upon which the notification pursuation to this section shall have been given by the other party.
4. This Agreement shall terminate at such time as a protocol to t General Agreement on Tariffs and Trade embodying the results of 1960-61 Tariff Conference and incorporating the schedules annexed hereto has entered into force for both the parties to this Agreement

DONE at Geneva this 15th day of June, 1962.  
 For the Government of the United States of America  
 Sd /-  
 JOHN W. EVANS

For the Government of India  
 M.G. MATHUR

**SCHEDULE OF THE UNITED STATES OF AMERICA**

This Schedule is authentic only in the English language  
 Customs Territory of the United States  
 Most-Favored-Nation Tariff

(See general notes at the end of this Schedule)

Paragraph	Description of Products	Rates of Duty/	
		A	B
58	Oil, distilled or essential, not mixed or compounded with or containing alcohol:	9%, ad val.	
59	sandalwood Opium containing 8.5% or more anhydrous morphine	\$ 8.10 per lb of anhydrous morphine content but not less than 81 nor more than \$ 1.35 per lb of opium	8% ad val. \$ 7.20 per lb of anyhydrous morphine content but not less than \$ 1.20 per lb of opium

Paragraph	Description of Products	Rates of Duty	
		A	B
208 (f)	mica waste and scrap (except phlogopite), valued not over 5 cents per pound	13 ½ % ad val	12 ½ % ad val
209	Talc, steatite or soapstone, and French chalk: Crude and unground	0.08 c per lb	0.05 c per lb

364	Bells (except church and similar bells and carillons and except bicycle, velocipede, and similar bells), finished or unfinished, and parts thereof .....	22 ½ % ad val	20 %
761	Cashew nuts, shelled or unshelled .....	1 c per lb	0.7 per lb
764	Other garden and field seeds: Celery .....	0.8 % ad val	0.6 % per lb
781	Spices and spice seeds: Curry and curry powder .....	1. 6% per lb	1.2 c per lb
	Mixed spices, and spices and spice seeds not specially provided for, including all herbs or herb leaves in glass or other small packages, for culinary use		
1015	Fabrics, with fast edges not over 12 inches wide, and articles made therefrom, wholly or in chief value of vegetable fiber, except cotton: Webbing wholly or in chief value. of jute :	31 ½ % ad val	28% ad val
1018	..... Bags or sacks made from plain-woven fabrics of single jute yarns or from twilled or other fabrics wholly of jute: Bleached, printed, stenciled, painted, dyed, colored, or rendered noninflammable .....	0.5 c per lb and 4% ad val	0.5 c per lb and 5 1/2 % ad val
1019	Bagging for cotton, gunny cloth, and similar fabrics, suitable for covering cotton, composed of single yarns made of jute, jute butts, or other vegetable fiber, not bleached, dyed, colored, stained, painted, or printed, not exceeding 16 threads to the square inch, counting the warp and filling, and weighing per square yard ..Not less than 15 nor more than 32 ounces .....	0.45 c per sq. Yd	0.3 c per sq.yd
	More than 32 ounces .....	0.2 c per lb	0.1 c per lb.

1021	Carpets, carpeting, mats, matting and rugs, wholly or in chief value of jute	15 ½ % ad val	14% ad val
1022	Matting and articles made therefrom, wholly or in chief value of cocoa fiber or rattan	4.3 c per sq yd	3.8 c per sq.yd
1507	..... Natural bristles, sorted, bunched, or prepared .....	2 c per lb	1 c per lb
1528	Natural pearls and parts thereof, drilled or undrilled, but not set or strung (except temporarily)	4% ad val	3% ad val
1530(a)	Buffalo hides and skins (except hides and skins of the India water buffalo imported to be used in the manufacture of rawhide articles), raw or uncured, or dried, salted, or pickled .....	3% ad val	2% ad val
1530(c)	Vegetable-tanned rough leather made from goat skins (including those commercially known as India-tanned goat skins) .....	9 % ad val.	8 % ad val.
1656	Coir yarn	Free	
1669	..... Senna seeds and sandalwood which are natural and un-compounded drugs and not edible, and not specially provided for, and are in a crude state, not advanced in value or condition by shredding, grinding, chipping, crushing, or any other process or treatment whatever beyond that essential to the proper packing of the drugs and the prevention of decay or deterioration pending manufacture, and not containing alcohol....	Free	
1670	Myrobalans fruit, whether crude or advanced in condition or value by shredding, grinding, chipping, crushing, or any similar process, not containing alcohol, and not specially provided for	Free	
1731	Oils, distilled or essential, not mixed or compounded with or containing alcohol: Lemon grass .....	Free	
1821	Mica films and splittings, not-cut or stamped to dimensions .....	Free	

## GENERAL NOTES

1. The provisions of this Schedule are subject to the pertinent notes appearing at the end of Schedule XX (Geneva-1947) and the General Agreement on Tariffs and Trade, as authenticated at Geneva on October 30, 1947.
2. Subject to the provisions of this Schedule, to the provisions of this Agreement, and to the provisions of section 350(a) (and (C)) of the Tariff Act of 1930, the rates specified in the columns in this Schedule will become effective as follows
  - I. Rates in Column A will become initially effective on the day provided therefor in the proclamation by the President of the United States to carry out the provisions of this Agreement. Rates in Column B will become initially effective in each case Indian Tariff Item No. upon the expiration of a full period of one year after the date the rate in Column A became initially effective. A rate in Column B shall be considered as becoming initially effective as indicated above even though such rate reflects no change in rate of duty, and notwithstanding duty on the product or products concerned is temporarily suspended.
  - II. For the purposes of subparagraph (a) above, the phrase "full period of one-year" means a period or periods aggregating one year exclusive of the time, after a rate becomes initially effective, when, by reason of legislation of the United States or action thereunder, a higher rate of duty is being applied.

#### SCHEDULE OF INDIA

India tariff Item No,	Description	Rate of Duty offered
	Dried skim milk, that is to say, dried milk powder containing not more than 4 per cent of fat and no added ingredients	Free
	Milo and sorghums	Rebinding
	Wood rosin	Free
	Stockholm tar, refined	20% ad val.
	Diatomaceous earth	27% ad val.
	Phosphorous pentoxide	40% ad val.
	Sulphur dioxide	40% ad val.
	Phosphorous yellow	40% ad val.
	Freon type refrigerants	40% ad val.
	Sodium borate, powder, excluding anhydrous	40% ad val.

Ethyl acetate	40% ad val.
Diastase of malt and diastase taka	40% ad val.
D.D.T.	40% ad val.
Glucose, pure, powder	40% ad val.
Insecticides, fungicides, disinfectants, etc., specified in the annexure	20% ad val.

Indian Tariff Item Number	Description	Rate of Duty offered
	Slate pencils Rubber hoses	30% ad val.
	Artificial or reconstituted wood in sheets, in blocks, in boards, except fibre board or the like and other wood simply shaped or worked, n.e.s. other, except wood flour	40% ad val.
	Machinery specially designed for bleaching and weaving cloth textiles	40% ad val.
	Earth shifting machinery and parts	
	Component parts including driving chains of paper-making machinery, rice and flour milling machinery, saw mills and wood working machinery, namely, such parts only as are essential for the working of the machines or apparatus and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose; provided that articles which do not satisfy this condition shall also be deemed to be component parts of the machine to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.	10% ad val. Rebinding 15% ad val.
	Cinema projection apparatus which requires for its operation less than one-quarter of one brake-horse power.	
	Parts of cinema projection apparatus which requires for its operation less than one-quarter of one brake-horse-power	10% ad val Rebinding
	Metal working machinery other than machine tools	35% ad val.

Typewriters, standard size, complete; Electric

Polyethylene moulding powder and granules

35% ad  
val.

10% ad  
val.

Rebinding  
15% ad  
val.

45% ad  
val.

## ANNEXURE

(REFERRED TO IN ITEM EX 28-INSECTICIDES, FUNGICIDES, DISINFECTANTS, ETC.)

1. 2-4 Dichlorophenoxy acetic acid, and its esters and salts.
2. Disodium ethylene bis-dithiocarbamate.
3. Ethylene dichloride-Carbon tetrachloride mixture (3: 1)
4. Methyl chlorophenoxy acetic acid i.e. 2-methyl 4-chlorophenoxy acetic acid, its esters and salts.
5. Nicotine and its sulphate including solutions thereof not containing any other pesticidal compounds such as Derris root and Hellebore.
6. Organo-Phosphatic pesticides of the following type : O,)Diethyl-O-p-nitrophenyl thiophosphate (Commonly known as "Parathion" : hexaethyletraphosphate and tetraethylpyrophosphate but excluding "Malathion".
7. Sulphur dust passing through 300 mesh.
8. Wettable sulphur.
9. Zinc ethylene-bis-dithiocarbamates.
10. 1, 2,3,4, 10, 10-hexachlor-6,7, epoxy-1, 4,4a, 5, 6, 7,8, 8a 8a-octahydro-1, 4, 5, 8-endo-endo dimethanonaphthalene.
11. 1, 2,3, 4, 10, 10-hexachlor-1, 4, 4a, 5, 8, 8a-hexahydro-1, 4, 5, 8-endo-exo dimethanonaphthalene.
12. 1, 2,4, 5, 6, 7, 8, 8a-octachlor-2, 3, 3a, 4, 7, 7, 7a-hexahydro-4, 7-methanodene.